

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No. 063/00578/2018

Date of decision: 17.05.2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Lata Devi d/o late Sh. Jogishwar Singh, aged 62 years, r/o Village Thati Lohian, P.O. Kheri Tehsil Sujanpur, District Hamirpur (H.P.).

... APPLICANT

Argued by : Sh. K.B. Sharma, Advocate.

VERSUS

1. Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. Director (Revenue) Laboratories, Central Revenues Control Laboratory, Pusa Campus, New Delhi.
3. Assistant Chemical Examiner, Ministry of Finance, Department of Revenue, Central Board of Excise & Customs, Central Revenues Control Laboratory, Hillside Road, Pusa, New Delhi-110012.
4. Principal Chief Controller of Accounts, Central Board of Excise & Customs, D.G.A.C.R. Building, I.P. Estate, New Delhi.

...RESPONDENTS

ORDER (ORAL)

...

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has already issued a legal notice dated 17.02.2018 (Annexure A-12), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record, with his valuable help, after considering the entire matter and without expressing any opinion on merits,

lest it may prejudice the case of either side during the course of further consideration, the main Original Application (O.A.) is disposed of with the direction to the Assistant Chemical Examiner, (Respondent no.3), to consider and decide grievance of the applicant contained in the indicated legal notice by passing a reasoned & speaking order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Copy **dasti**.

'KR'

